NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 171/(MAH)/2017
CA No.

CORAM: Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: Colorbond Dyestuff Pvt.Ltd.
V/s.
Maharaja Dying Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE

ORDER
C.P. No. 171/I&BP/NCLT /MB/MAH/2017

1. None present.
2. This Petition has been filed before the Hon'ble "Winding Up" now transferred to NCLT vide Notification dated 07.12.2016.
3. Registry has noted that the Winding Up fall under the category of the provisions of Section 433(e) of IT Act due to inability to pay debts.
4. This Petition is listed for hearing. List for hearing on **21.07.2017**.
5. Registry is directed to issue notice of hearing intimating the next date of hearing now fixed on **21.07.2017**.

Sd/-
M.K. Shrawat
Member (Judicial)

Dated: 13.06.2017